

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2371/2018

New Delhi, this the 8th day of June, 2018

HON'BLE MR. RAJ VIR SHARMA, MEMBER (J)

Mrs. Artee Kundan,
Aged 24 years, Group-B,
W/o. Sh. Kishan Kumar,
Working in K.V. Durgapur, CRPF, Durgapur (WB),
Permanent r/o. D-21/67C, Gali No.7, 3rd Pusta,
Vijay Colony, New Usmalpur,
Delhi – 53.

.....Applicant

(By Advocate : Mr. Yogesh Sharma)

Versus

1. Kendriya Vidyalaya Sangathan,
Through the Commissioner,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
2. The Assistant Commissioner (Admin.),
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
3. The Deputy Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Kolkata,
EB Block, Sector 1, Laboni, Salt Lake,
Kolkata.

....Respondents

O R D E R (O R A L)

Raj Vir Sharma, Member (J)

At the outset, learned counsel for the applicant submitted that the applicant will be satisfied if his representation dated 18.04.2018 (page 16) is disposed of by the respondents within a specific period of time.

2. Considering the limited prayer made by the learned counsel for the applicant, this OA can be disposed of at the admission stage itself with a direction to the respondents to dispose of the aforementioned representation of the applicant along with other candidates, within a specific period of time. The respondents are accordingly directed to take a decision on the aforementioned representation of the applicant within a period of six weeks from the date of receipt of a certified copy of this order.

OA is accordingly disposed of.

**(Raj Vir Sharma)
Member (J)**

/ns/